



2026:AHC:20235

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3813 of 2025

Hari Mohan Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Pal, Dewendra Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Lekhraj Singh, learned Addl. C.S.C. for the state-respondents and Sri Azad Rai, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent authority to remove the encroachment over the gata no. 592 recorded on the name of chakmarg situated as village-Belsara, Tehsil-Karchhana, District-Prayagraj.

ii. Issue a writ, order or direction in the nature of mandamus directing the respondent authority to protect the damage/ misappropriation of the public utility land as the gata no. 592 recorded on the name of chakmarg situated as village-Belsara, Tehsil-Karchhana, District-Prayagraj and proceed in according to under section 67 U.P. Revenue Code-2006."

3. In compliance of the earlier order of this Court, instruction dated 29.1.2026 sent by the S.D.M., Karchhana, Prayagraj is taken on record. Copy of the same has also been served upon the counsel for the petitioner.

4. Learned Addl. C.S.C. on the basis of the instruction submitted that proceeding under Section 67 of the U.P. Revenue Code, 2006 has

been registered against respondent no.5 as Case No.T202602030502503 in respect to plot no.592 which is recorded as chak marg. He submitted that after disposal of the aforementioned case, proper steps shall be taken by the authorities.

5. Counsel for the petitioner states that appropriate direction be issued for the expeditious disposal of the pending proceeding under Section 67 of the U.P. Revenue Code, 2006.

6. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.3/Tehsildar, Karchhana, Prayagraj to decide the aforesaid proceeding under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 29, 2026
C.Prakash